

ITEM NO.1503

COURT NO.2

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1977/2026

[Arising out of impugned final judgment and order dated 16-03-2018 in DBCRA No. 238/2012 passed by the High Court of Judicature for Rajasthan at Jodhpur]

POORANMAL

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

IA No. 19424/2026 - EXEMPTION FROM FILING O.T.

Date : 10-03-2026 This matter was called on for pronouncement of judgment today.

For Petitioner(s) :Ms. Ranjeeta Rohatgi, AOR
Mr. Yuvraj Kashyap, Adv.

For Respondent(s) :Mr. Kartikeya Asthana, Adv.
Ms. Nidhi Jaswal, AOR

Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Vikram Nath, His Lordship and Hon'ble Mr. Justice N.V. Anjaria.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file.)